

**Transfer and Promotion Policy of Assistants In General Insurance Corporation**

6139. SHRI KESHRI LAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given on September 3, 1990 to Unstarred Question No. 4036 and state:

(a) the details of the transfer and promotion policy of the Assistants appointed in General Insurance Corporation after satisfactory completion of Apprenticeship Training;

(b) the break-up of pay and allowances admissible to them as on date;

(c) whether any condition has been imposed on these regular appointees to serve the G.I.C. atleast for five years;

(d) if so, the reasons therefor; and

(e) the steps taken to do away with the practice of imposing such restrictions in view of its demand from different corners?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The promotion and transfer policies as applicable to all other Assistants in the General Insurance Corporation would be equally applicable to Assistants appointed through the vocational stream.

(b) The Assistants are paid a stipend of Rs. 1000/- per month during their apprenticeship period of one year. On being appointed as Assistants they are entitled to basic pay of Rs. 1000/-p.m. plus D.A., H.R.A. and C.C.A. The total emoluments vary from Rs. 1783.40

to Rs. 1853.40 according to the cities of their posting.

(c) No, Sir.

(d) and (e). Does not arise.

**Conversion of Residential Plots Into Shops in Rohini**

6140. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a large number of flats and residential plots allotted by Delhi Development Authority in Rohini, Delhi have been converted into shops during the last 2 years;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Yes, Sir, In Rohini 137 allottees of flats and 784 allottees of plots were issued show cause notices under the provisions of DD Act, 1957 for the violation of terms and conditions of the allotment. Further, D.D.A. has cancelled leases in respect of 64 cases of allottees of plots.

**Steps to make Vocational Education more Meaningful**

6141. SHRI DILEEP SINGH BHURIA: Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to State:

(a) whether vocational education has not made much headway in some states;

(b) if so, whether a survey has been conducted in this regard and if so, the results of the survey; and